
(2022) 02 BOM CK 0013

In the Bombay High Court

Case No : Appeal From Order No. 2409 Of 2021 (F), Civil Application No. 2416 Of 2021 (F)

Naresh Kumar Kapoor And Others

APPELLANT

Vs

Glimpse Infrastructure Pvt. Ltd And Others

RESPONDENT

Date of Decision : 03-02-2022

Acts Referred:

Citation : (2022) 02 BOM CK 0013

Hon'ble Judges : Manish Pitale, J

Bench : Single Bench

Advocate : Shivan Desai, Gautami Kamat

Final Decision : Disposed Of

Judgement

Manish Pitale, J

1. During the pendency of the Appeal as well as the Civil Revision Application, the parties have settled their inter se dispute, in pursuance of which

consent terms dated 03.01.2022 have been executed. The consent terms are signed by the rival parties. The consent terms are forwarded to this

Court and the same are taken on record and marked 'X'.

2. In terms of the settlement between the parties, the respondent in the Appeal has given no objection for withdrawal of Rs.5 crores deposited by the

appellant before the Civil Judge Senior Division at Mapusa and the parties have agreed to execute the Sale Deed in agreed terms within a period of 30

days from the date of execution of the consent terms.

3. The Civil Judge Senior Division at Mapusa is directed to forthwith disburse in favour of the appellant the amount of Rs.5 crores alongwith accrued

interest, if any, deposited by the appellant in the suit in terms of the order of this

Court so as to facilitate further action in the matter in view of the consent terms.

4. The parties will be at liberty to make a formal application before the Civil Judge Senior Division at Mapusa for disposal of the suit in view of the consent terms. The parties are directed to abide by their respective obligations under the consent terms.

5. In view of the above, nothing further remains in the Appeal as well as the Civil Revision Application.

6. The Appeal as well as the Civil Revision Application are disposed of in view of the consent terms dated 03.01.2022, placed on record.

7. Pending applications, if any, in these matters stand disposed of.